TARIFF FILING FORMS (HYDRO)

FOR DETERMINATION OF TARIFF

PART-II

Annexure-I

PART-II

Checklist of Forms and other information/ documents for tariff filing for Hydro Stations

Form No.	Title of Tariff Filing Forms (Hydro)	Tick
FORM- 1	Summary Sheet	
FORM-2	Details of COD, Type of hydro station, Normative Annual Plant Availability Factor(NAPAF) & Other normative parameters considered for tariff calculation	
FORM-3	Salient Features of Hydroelectric Project	
FORM- 4	Details of Foreign loans	
FORM- 4A	Details of Foreign Equity	
FORM-5	Abstract of Admitted Capital Cost for the existing Projects	
FORM-5A	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects	
FORM-5B	Break-up of Capital Cost for Hydro Power Generating Station	
FORM-5C	Break-up of Capital Cost for Plant & Equipment	
FORM-5D	Break-up of Construction/Supply/Service packages	
FORM-5Ei	In case there is cost over run	
FORM-5Eii	In case there is time over run	
FORM-5F	In case there is claim of additional RoE	
FORM- 6	Financial Package upto COD	
FORM- 7	Details of Project Specific Loans	
FORM- 8	Details of Allocation of corporate loans to various projects	
FORM-9A	Statement of Additional Capitalisation after COD	
FORM 9B	Statement of Additional Capitalisation during fag end of the Project	
FORM 9Bi	Details of Asset De-capitalised during the period	
FORM- 9C	Statement showing reconciliation of ACE claimed with the capital additions as per books	
FORM- 9D	Statement showing items/assets/works claimed under Exclusions	
FORM- 9E	Statement of Capital cost	
FORM- 9F	Statement of Capital Woks in Progress	
FORM- 10	Financing of Additional Capitalisation	

Form No.	Title of Tariff Filing Forms (Hydro)	Tick
FORM- 11	Calculation of Depreciation	
FORM- 12	Statement of Depreciation	
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM- 13A	Calculation of Interest on Normative Loan	
FORM- 13 B	Calculation of Interest on Working Capital	
FORM- 13 C	Other Income as on COD	
FORM- 13 D	Incidental Expenditure during Construction	
FORM- 14	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 14A	Actual cash expenditure	
FORM- 15A	Design energy and peaking capability (month wise)- ROR with Pondage/Storage type new stations	
FORM- 15B	Design energy and MW Continuous (month wise)- ROR type stations	
FORM- 16	Liability Flow Statement	
Other Information/ Documents		
Sl. No.	**Information/Document**	**Tick**
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	
2	A. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years. B. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the existing station for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	

Form No.	Title of Tariff Filing Forms (Hydro)	Tick
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Generating Company shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the Generating Unit wise /stage wise/Station wise/ and subsequently consolidated at Company level as submitted to the Govt. of India for first two years i.e. 2014-15 and 2015-16 at the time of mid-term true-up in 2016-17 and for balance period of tariff period 2014-19 at the time of final true-up in 2019-20. In case of initial tariff filing the latest available Cost Audit Report should be furnished.	
9	Any other relevant information, (Please specify)	
10.	Reconciliation with Balance sheet of any actual additional capitalization and amongst stages of a generating station	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

PART-II
FORM- 1

Summary Sheet

Name of the Petitioner: _____
Name of the Generating Station: _____
Place (Region/District/State):

(Rs. lakh)

S.N o.	Particulars		Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1.1	Depreciation							
1.2	Interest on Loan							
1.3	Return on Equity[1]							
1.4	Interest on Working Capital							
1.5	O & M Expenses							
	Total							

Note
1: Details of calculations, considering equity as per regulation, to be furnished.

Form-1(I) –Statement showing claimed capital cost:

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Opening Capital Cost					
	Add: Addition during the year / period					
	Less: Decapitalisation during the year / period					
	Less: Reversal during the year / period					
	Add: Discharges during the year / period					

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Closing Capital Cost					
	Average Capital Cost					

Form-1(II) –Statement showing Return on Equity:

(Rs. In Lakh)

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Opening Equity					
	Add: Increase due to addition during the year / period					
	Less: Decrease due to de-capitalisation during the year / period					
	Less: Decrease due to reversal during the year / period					
	Add: Increase due to discharges during the year / period					
	Closing Equity					
	Average Equity					
	Rate of ROE					
	Return on Equity					

(Petitioner)

PART-II
FORM- 2

Details of COD, Type of hydro station, Normative Annual Plant Availability Factor(NAPAF) & Other normative parameters considered for tariff calculation

Name of the Petitioner: _____
Name of the Generating Station: _____

Year Ending March

	Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Installed Capacity	MW						
2	Free power to home state	%						
3	Date of commercial operation (actual/anticipated)							
	Unit-1							
	Unit-2							
	Unit-3							
4	Type of Station							
	a) Surface/underground							
	b) Purely ROR/ Pondage/Storage							
	c) Peaking/non-peaking							
	d) No. of hours of peaking							
	e) Overload capacity(MW) & period							
5	Type of excitation							
	a) Rotating exciters on generator							
	b) Static excitation							
6	Design Energy (Annual)1	GWh						
7	Auxiliary Consumption including Transformation losses	%						
8	Normative Plant Availability Factor (NAPAF)							

	Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
9.1	Maintenance Spares for WC	% of O&M						
9.2	Receivables for WC	in Months						
9.3	Base Rate of Return on Equity	%						
9.4	Tax Rate[2]	%						
9.5	Effective Tax Rate [4]							
9.6	SBI Base Rate + 350 basis points as on _____[3]	%						

1. Month wise 10-day Design energy figures to be given separately with the petition.
2. Tax rate applicable to the company for the year FY 2013-14 should also be furnished.
3. Mention relevant date
4. Effective tax rate is to be computed in accordance with Regulation 25 i.e. actual tax (or advance tax)/gross income, where gross income refers the profit before tax.

(Petitioner)

PART-II
FORM- 3

Salient Features of Hydroelectric Project

Name of the Petitioner: _____
Name of the Generating Station: _____

1. Location	
State/Distt.	
River	
2. Diversion Tunnel	
Size, shape	
Length (M)	
3. Dam	
Type	
Maximum dam height (M)	
4. Spillway	
Type	
Crest level of spillway (M)	
5. Reservoir	
Full Reservoir Level (FRL) (M)	
Minimum Draw Down Level (MDDL) (M)	
Live storage (MCM)	
6. De-silting Chamber	
Type	
Number and Size	
Particle size to be removed(mm)	
7. Head Race Tunnel	
Size and type	
Length (M)	
Design discharge(Cumecs)	
8. Surge Shaft	
Type	
Diameter (M)	
Height (M)	
9. Penstock/Pressure shafts	
Type	
Diameter & Length (M)	
10. Power House	
Installed capacity (No of units x MW)	
Type of turbine	
Rated Head(M)	
Rated Discharge(Cumecs)	
Head at Full Reservoir Level (M)	
Head at Minimum Draw down Level (M)	
MW Capability at FRL	

MW Capability at MDDL	
11. Tail Race Tunnel/Channel	
Diameter (M) , shape	
Length (M)	
Minimum tail water level (M)	
12. Switchyard	
Type of Switch gear	
No. of generator bays	
No. of Bus coupler bays	
No. of line bays	

Note: Specify limitation on generation during specific time period(s) on account of restrictions on water use due to irrigation, drinking water, industrial, environmental considerations etc.

(Petitioner)

PART-II
FORM- 4

Details of Foreign loans

(Details only in respect of loans applicable to the project under petition)

Name of the Petitioner _____
Name of the Generating Station _____
Exchange Rate at COD _____
Exchange Rate as on 31.3.2014 _____

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs.Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)
	Currency1[1]												
A.1	At the date of Drawl[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging[3]												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency2[1]												
A.1	At the date of Drawl[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging[3]												
1	At the date of hedging												

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
2	Period of hedging												
3	Cost of hedging												
	Currency3[1] & so on												
A.1	At the date of Drawl[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging[3]												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

1. Name of the currency to be mentioned e.g. US$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given
4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

(Petitioner)

PART-II
FORM- 4A

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner _____
Name of the Generating Station _____
Exchange Rate on date/s of infusion _____

Sl.	Financial Year	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)
	Currency1[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency2[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency3[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency4[1] and so on												
A.1	At the date of infusion[2]												
2													
3													

1. Name of the currency to be mentioned e.g. US$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

PART-II
FORM- 5

Abstract of Admitted Capital Cost for the existing Projects

Name of the Petitioner _____
Name of the Generating Station _____

	Capital Cost as admitted by CERC	
a)	**Capital cost admitted as on**_____	
	(Give reference of the relevant CERC Order with Petition No. & Date)	
b)	Foreign Component, if any (In Million US $ or the relevant Currency)	
c)	Foreign Exchange rate considered for the admitted Capital cost (Rs Lakh)	
d)	Total Foreign Component (Rs. Lakh)	
e)	Domestic Component (Rs. Lakh.)	
f)	Hedging cost, if any, considered for the admitted Capital cost (Rs Lakh)	
	Total Capital cost admitted (Rs. Lakh) (d+e+f)	

(Petitioner)

PART-II
FORM- 5A

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Projects

Name of the Petitioner _____
Name of the Generating Station _____

New Projects

Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	**Completed Cost**
Price level of approved estimates	As on End of _____Qtr. of the year _____	As on scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC, IEDC & FC		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost excluding IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh)		
IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Total IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh		
Rate of taxes & duties considered		
Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost Including IDC, IEDC & FC (Rs. Lakh)		
Schedule of Commissioning as per investment approval		
Scheduled COD of Unit-I		

Scheduled COD of Unit-II	

Scheduled COD of last Unit/Station	

Note:

1. Copy of approval letter should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5B or 5C as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-14.

(Petitioner)

PART-II
FORM- 5B

Break-up of Capital Cost for New Hydro Power Generating Station

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
1.0	**Infrastructure Works**					
1.1	Preliminary including Development					
1.2	Land*					
1.3	R&R expenditure					
1.4	Buildings					
1.5	Township					
1.6	Maintenance					
1.7	Tools & Plants					
1.8	Communication					
1.9	Environment & Ecology					
1.10	Losses on stock					
1.11	Receipt & Recoveries					
1.12	**Total (Infrastructure works)**					
2.0	**Major Civil Works**					
2.1	Dam, Intake & De-					

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
	silting Chambers					
2.2	HRT, TRT, Surge Shaft & Pressure shafts					
2.3	Power Plant civil works					
2.4	Other civil works (to be specified)					
2.5	**Total (Major Civil Works)**					
3.0	**Hydro Mechanical equipments**					
4.0	**Plant & Equipment**					
4.1	Initial spares of Plant & Equipment					
4.2	**Total (Plant & Equipment)**					
5.0	**Taxes and Duties**					
5.1	Custom Duty					
5.2	Other taxes & Duties					
5.3	**Total Taxes & Duties**					
6.0	**Construction & Pre-commissioning expenses**					
6.1	Erection, testing & commissioning					

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
6.2	Construction Insurance					
6.3	Site supervision					
6.4	**Total (Const. & Pre-commissioning)**					
7.0	**Overheads**					
7.1	Establishment					
7.2	Design & Engineering					
7.3	Audit & Accounts					
7.4	Contingency					
7.5	Rehabilitation & Resettlement					
7.6	**Total (Overheads)**					
8.0	**Capital Cost without IDC, FC, FERV & Hedging Cost**					
9.0	**IDC, FC, FERV & Hedging Cost**					
9.1	Interest During Construction (IDC)					
9.2	Financing Charges (FC)					
9.3	Foreign Exchange Rate Variation (FERV)					
9.4	Hedging Cost					

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (3)	Actual Capital Expenditure as on actual/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (6=3-4-5)	Reasons for Variation (7)
9.5	**Total of IDC, FC, FERV & Hedging Cost**					
10.0	**Capital cost including IDC, FC, FERV & Hedging Cost**					

**Provide details of Freehold Land, Leasehold Land and Land under reservoir separately*

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.
2. In case of both time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.
3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD/anticipated COD, increase in IEDC from scheduled COD to actual COD/anticipated COD and increase of IDC from scheduled COD to actual anticipated COD.
4. **Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings.**
5. A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively.

(Petitioner)

PART-II
FORM- 5C

Break-up of Capital Cost for Plant & Equipment (New Projects)

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (1)	Cost on Actual/anticipated COD (1)	Variation	Reasons for Variation*
		Total Cost	Total Cost	(3)	(4)
1.0	**Generator, turbine & Accessories**				
1.1	Generator package				
1.2	Turbine package				
1.3	Unit control Board				
1.4	C&I package				
1.5	Bus Duct of GT connection				
1.6	**Total (Generator, turbine & Accessories)**				
2.0	**Auxiliary Electrical Equipment**				
2.1	Step up transformer				
2.2	Unit Auxiliary Transformer				
2.3	Local supply transformer				
2.4	Station transformer				
2.5	SCADA				
2.6	Switchgear, Batteries, DC dist. Board				

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (1)	Cost on Actual/anticipated COD (1)	Variation	Reasons for Variation*
		Total Cost	**Total Cost**	**(3)**	**(4)**
2.7	Telecommunication equipment				
2.8	Illumination of Dam, PH and Switchyard				
2.9	Cables & cable facilities, grounding				
2.10	Diesel generating sets				
2.11	**Total (Auxiliary Elect. Equipment)**				
3.0	**Auxiliary equipment & services for power station**				
3.1	EOT crane				
3.2	Other cranes				
3.3	Electric lifts & elevators				
3.4	Cooling water system				
3.5	Drainage & dewatering system				
3.6	Fire fighting equipment				
3.7	Air conditioning, ventilation and heating				
3.8	Water supply system				
3.9	Oil handling equipment				
3.10	Workshop machines & equipment				
3.11	**Total (Auxiliary equipt. & services for PS)**				

Sl. No. (1)	Break Down (2)	Original Cost as approved by Authority/Investment Approval (1)	Cost on Actual/anticipated COD (1)	Variation	Reasons for Variation*
		Total Cost	**Total Cost**	**(3)**	**(4)**
4.0	**Switchyard package**				
5.0	**Initial spares for all above equipments**				
6.0	**Total Cost (Plant & Equipment) excluding IDC, FC, FERV & Hedging Cost**				
7.0	**IDC, FC, FERV & Hedging Cost**				
7.1	Interest During Construction (IDC)				
7.2	Financing Charges (FC)				
7.3	Foreign Exchange Rate Variation (FERV)				
7.4	Hedging Cost				
7.5	**Total of IDC, FC, FERV & Hedging Cost**				
8.0	**Total Cost (Plant & Equipment) including IDC, FC, FERV & Hedging Cost**				

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost overrun was beyond the control of the generating company.

(Petitioner)

PART-II
FORM- 5D

Break-up of Construction/Supply/Service packages

Name of the Petitioner _____
Name of the Generating Station _____

1	Name/No. of Construction / Supply / Service Package	Package A	Package B	Package C	…	Total Cost of all packages
2	Scope of works[1] (in line with head of cost break-ups as applicable)					
3	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work					
4	No. of bids received					
5	Date of Award					
6	Date of Start of work					
7	Date of Completion of Work/Expected date of completion of work					
8	Value of Award[2] in (Rs. Lakh)					
9	Firm or With Escalation in prices					
10	Actual capital expenditure till the completion or up to COD whichever is earlier(Rs.Lakh)					
11	Taxes & Duties and IEDC (Rs. Lakh)					
12	IDC, FC, FERV & Hedging cost (Rs. Lakh)					
13	Sub -total (10+11+12) (Rs. Lakh)					

Note:

1. If there is any package, which need to be shown in Indian Rupee and foreign currency (ies), the same should be shown separately along with the currency, the exchange rate and the date

(Petitioner)

PART-II
FORM- 5Ei

In case there is cost over run

Name of the Petitioner _____
Name of the GeneratingStation _____

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
1	**Cost of Land & Site Development**					
1.1	Land*					
1.2	Rehabilitation & Resettlement (R&R)					
1.3	Preliminary Investigation & Site Development					
2	**Plant & Equipment**					
2.1	Steam Generator Island					
2.2	Turbine Generator Island					
2.3	BOP Mechanical					
2.3.1	Fuel Handling & Storage system					
2.3.2	External water supply system					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	**Total Cost**	**Total Cost**		
2.3.3	DM water Plant					
2.3.4	Clarification plant					
2.3.5	Chlorination Plant					
2.3.6	Fuel Handling & Storage system					
2.3.7	Ash Handling System					
2.3.8	Coal Handling Plant					
2.3.9	Rolling Stock and Locomotives					
2.3.10	MGR					
2.3.11	Air Compressor System					
2.3.12	Air Condition & Ventilation System					
2.3.13	Fire fighting System					
2.3.14	HP/LP Piping					
	Total BOP Mechanical					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
2.4	**BOP Electrical**					
2.4.1	Switch Yard Package					
2.4.2	Transformers Package					
2.4.3	Switch gear Package					
2.4.4	Cables, Cable facilities & grounding					
2.4.5	Lighting					
2.4.6	Emergency D.G. set					
	Total BOP Electrical					
2.5	**Control & Instrumentation (C & I) Package**					
	Total Plant & Equipment excluding taxes & Duties					
3	**Initial Spares**					
4	**Civil Works**					
4.1	Main plant/Adm. Building					
4.2	CW system					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
4.3	Cooling Towers					
4.4	DM water Plant					
4.5	Clarification plant					
4.6	Chlorination plant					
4.7	Fuel handling & Storage system					
4.8	Coal Handling Plant					
4.9	MGR &Marshalling Yard					
4.10	Ash Handling System					
4.11	Ash disposal area development					
4.12	Fire fighting System					
4.13	Township & Colony					
4.14	Temp. construction & enabling works					
4.15	Road &					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	**Total Cost**	**Total Cost**		
	Drainage					
	Total Civil works					
5	**Construction & Pre-Commissioning Expenses**					
5.1	Erection Testing and commissioning					
5.2	Site supervision					
5.3	Operator's Training					
5.4	Construction Insurance					
5.5	Tools & Plant					
5.6	Start up fuel					
	Total Construction & Pre-Commissioning Expenses					
6	**Overheads**					
6.1	Establishment					
6.2	Design & Engineering					
6.3	Audit & Accounts					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	**Total Cost**	**Total Cost**		
6.4	Contingency					
	Total Overheads					
7	**Capital cost excluding IDC & FC**					
8	**IDC, FC, FERV &Hedging Cost**					
8.1	Interest During Construction (IDC)					
8.2	Financing Charges (FC)					
8.3	Foreign Exchange Rate Variation (FERV)					
8.4	Hedging Coat					
	Total of IDC, FC,FERV & Hedging Cost					
9	**Capital cost including IDC, FC, FERV & Hedging Cost**					

***Submit details of Freehold and Lease hold land**

Note:Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

PART-II
FORM- 5Eii

In case there is time over run

Name of the Petitioner _____
Name of the Generating Station _____

S. No	Description of Activity/ Works/ Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Reasons for delay	Other Activity effected (Mention Sr No of activity affected)
		Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days		
1								
2								
3								
4								
5								
6								
7								
8								
9								
….	…….							

1. **Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.**
2. **Indicates the activities on critical path.**

(Petitioner)

PART-II
FORM- 5F

In case there is claim of additional RoE

Name of the Petitioner _____
Name of the Generating Station _____

Project	Completion Time as per Investment approval (Months)				Actual Completion time				Qualifying time schedule(as per regulation)
	Start Date	Scheduled COD (Date)	Months	Installed Capacity	Start Date	Actual COD (Date)	Actual Completion time in Months	Tested Capacity	Months
Unit 1									
Unit 2									
Unit 3									
Unit 4									
….									
…..									

Note: Necessary documentary evidence in support of actual completion time to be submitted in accordance with Regulation 5(1).

(Petitioner)

PART-II
FORM- 6

Financial Package upto COD

Name of the Petitioner _____
Name of the Generating Station _____
Project Cost as on COD[1] _____
Date of Commercial Operation of the Station[2] _____

	Financial Package as Approved		**Financial Package as on COD**		**As Admitted on COD**	
	Currency and Amount[3]		**Currency and Amount[3]**		**Currency and Amount[3]**	
1	**2**	**3**	**4**	**5**	**6**	**7**
Loan-I	US $	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

Note:

1. Say Rs. 80 Cr. + US$ 200 m or Rs. 1320 Cr. including US$ 200 m at an exchange rate of US$=Rs 62
2. Date of Commercial Operation means Commercial Operation of the last unit
3. For example : US $ 200m, etc.

(Petitioner)

PART-II
FORM- 7

Details of Project Specific Loans

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan[1]						
Currency[2]						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD [3,4,5,13,15]						
Interest Type[6]						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest[7]						
Margin, if Floating Interest[8]						
Are there any Caps/Floor[9]	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period[10]						
Moratorium effective from						
Repayment Period[11]						
Repayment effective from						
Repayment Frequency[12]						
Repayment Instalment[13,14]						
Base Exchange Rate[16]						
Are foreign currency loan hedged?						
If above is yes, specify details[17]						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

2. Currency refers to currency of loan such as US$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Documentary evidence for applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given with documentary evidence.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.
21. Call or put option, if any exercised by the generating company for refinancing of loan
22. Copy of loan agreement

(Petitioner)

PART-II
FORM- 8

Details of Allocation of corporate loans to various projects

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package 1	Package 2	Package 3	Package 4	Package 5	Remarks
1	2	3	4	5	6	7
Source of Loan[1]						
Currency[2]						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD [3,4,5,13,15]						
Interest Type[6]						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest[7]						
Margin, if Floating Interest[8]						
Are there any Caps/Floor[9]	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period[10]						
Moratorium effective from						
Repayment Period[11]						
Repayment effective from						
Repayment Frequency[12]						
Repayment Instalment[13,14]						
Base Exchange Rate[16]						
Are foreign currency loan hedged?						
If above is yes, specify details[17]						
	Distribution of loan packages to various projects					
Name of the Projects						Total
Project 1						
Project 2						
Project 3 and so on						

Note:
1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

2. Currency refers to currency of loan such as US$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Documentary evidence for applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given with documentary evidence.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.
21. Call or put option, if any exercised by the generating company for refinancing of loan
22. Copy of loan agreement

(Petitioner)

PART-II
FORM- 9A

Year wise Statement of Additional Capitalisation after COD

Name of the Petitioner _____
Name of the Generating Station _____
COD _____
For Financial Year _____

Sl. No.	Head of Work / Equipment	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Admitted Cost by the Commission, if any
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3			
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)	(8)	(9)

1. In case the project has been completed and cost has already been admitted under any tariff notification(s) in the past, fill column 10 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)
2. The above information needs to be furnished separately for each year / period of tariff period 2014-19.
3. In case of de-capitalisation of assets separate details to be furnished at column 1, 2, 3 and 4. Further, the original book value and year of capitalisation of such asset to be furnished at column 8. Where de-caps are on estimated basis the same to be shown separately.
4. Where any asset is rendered unserviceable the same shall be treated as de-capitalised during that year and original value of such asset to be shown at col. 3. And impaired value if any, year of its capitalisation to be mentioned at column 8.
5. Justification against each asset of capitalization should be specific to regulations under which claim has been made and the necessity of capitalization of that particular asset.

Note:
1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.

2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

(Petitioner)

PART-II
FORM- 9B

Statement of Additional Capitalisation during fag end of the Project

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sr. No.	Year	Work/Equipment added during last five years of useful life of each Unit/Station	Amount capitalised /Proposed to be capitalised (Rs Lakh)	Justification for capitalisation proposed	Impact on life extension
1	**2**	**3**	**4**	**5**	**6**
1					
2					
3					
4					
5					

Note:

1. Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes
2. Justification for additional capital expenditure claim for each asset should be relevant to regulation under which claim and the necessity of capitalization of the asset

(Petitioner)

PART-II
FORM- 9Bi

Details of Assets De-capitalized during the period

Name of the Petitioner _____
Name of the Generating Station _____
Region **State** **District**

Sr. No.	Name of the Asset	Nature of de-capitlization (whether claimed under exclusion or as additional capital expenditure)	Original Value of the Asset Capitalised	Year Put to use	Depreciation recovered till date of de-capitalization
1	**2**	**3**	**4**	**5**	**6**
1					
2					
3					
4					
5					

Note: Year wise detail need to be submitted.

PART-II
FORM- 9C

Statement showing reconciliation of ACE claimed with the capital additions as per books

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Closing Gross Block					
	Less: Opening Gross Block					
	Total Additions as per books					
	Less: Additions pertaining to other Stages (give Stage wise breakup)					
	Net Additions pertaining to instant project/Unit/Stage					
	Less: Exclusions (items not allowable / not claimed)					
	Net Additional Capital Expenditure Claimed					

Note: Reason for exclusion of any expenditure shall be given in Clear terms

(Petitioner)

PART-II
FORM- 9D

Statement showing items/assets/works claimed under Exclusions:

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sl. No.	Head of Work / Equipment	ACE Claimed under Exclusion				Justification
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3	
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)

Note: 1. Exclusions claimed on assets not allowed in Tariff should be supported by the specific reference of Commission Order date, Petition No., amount disallowed, etc..
2. For inter unit transfer, nature of transfer i.e. temporary or permanent should be mentioned. It is to be certified that exclusion sought in receiving station only and not in sending station or in both the station.

(Petitioner)

PART-II
FORM- 9E

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital cost
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

Sl. No.	Particulars	As on relevant date.
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC in A(a) above	
	d) Amount of FC in A(a) above	
	e) Amount of FERV in A(a) above	
	f) Amount of Hedging Cost in A(a) above	
	g) Amount of IEDC in A(a) above	
B	a) Addition in Gross Block Amount during the period (Direct purchases)	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC in B(a) above	
	d) Amount of FC in B(a) above	
	e) Amount of FERV in B(a) above	
	f) Amount of Hedging Cost in B(a) above	
	g) Amount of IEDC in B(a) above	
C	a) Addition in Gross Block Amount during the period (Transferred from CWIP)	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC in C(a) above	
	d) Amount of FC in C(a) above	
	e) Amount of FERV in C(a) above	
	f) Amount of Hedging Cost in C(a) above	
	g) Amount of IEDC in C(a) above	

Sl. No.	Particulars	As on relevant date.
D	a) Deletion in Gross Block Amount during the period	
	b) Amount of capital liabilities in D(a) above	
	c) Amount of IDC in D(a) above	
	d) Amount of FC in D(a) above	
	e) Amount of FERV in D(a) above	
	f) Amount of Hedging Cost in D(a) above	
	g) Amount of IEDC in D(a) above	
E	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in E(a) above	
	c) Amount of IDC in E(a) above	
	d) Amount of FC in E(a) above	
	e) Amount of FERV in E(a) above	
	f) Amount of Hedging Cost in E(a) above	
	g) Amount of IEDC in E(a) above	

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

PART-II
FORM- 9F

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital Woks in Progress
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

Sl. No.	Particulars	As on relevant date.
A	a) Opening CWIP as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC in A(a) above	
	d) Amount of FC in A(a) above	
	e) Amount of FERV in A(a) above	
	f) Amount of Hedging Cost in A(a) above	
	g) Amount of IEDC in A(a) above	
B	a) Addition in CWIP during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC in B(a) above	
	d) Amount of FC in B(a) above	
	e) Amount of FERV in B(a) above	
	f) Amount of Hedging Cost in B(a) above	
	g) Amount of IEDC in B(a) above	
C	a) Transferred to Gross Block Amount during the period	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC in C(a) above	
	d) Amount of FC in C(a) above	
	e) Amount of FERV in C(a) above	
	f) Amount of Hedging Cost in C(a) above	
	g) Amount of IEDC in C(a) above	

Sl. No.	Particulars	As on relevant date.
D	a) Deletion in CWIP during the period	
	b) Amount of capital liabilities in D(a) above	
	c) Amount of IDC in D(a) above	
	d) Amount of FC in D(a) above	
	e) Amount of FERV in D(a) above	
	f) Amount of Hedging Cost in D(a) above	
	g) Amount of IEDC in D(a) above	
E	a) Closing CWIP as per books	
	b) Amount of capital liabilities in E(a) above	
	c) Amount of IDC in E(a) above	
	d) Amount of FC in E(a) above	
	e) Amount of FERV in E(a) above	
	f) Amount of Hedging Cost in E(a) above	
	g) Amount of IEDC in E(a) above	

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

PART-II
FORM- 10

Financing of Additional Capitalisation

Name of the Petitioner _____
Name of the Generating Station _____
Date of Commercial Operation _____

(Amount in **(Rs. Lakh)**)

	Actual					Admitted				
Financial Year (Starting from COD) [1]	**Year 1**	**Year 2**	**Year 3**	**Year 4**	**Year 5 & So on**	**Year 1**	**Year 2**	**Year3**	**Year4**	**Year 5 & So on**
1	**2**	**3**	**4**	**5**	**6**	**7**	**8**	**9**	**10**	**11**
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan[2]										
Equity										
Internal Resources										
Others (Pl. specify)										
Total										

Note:
1 Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2 Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)

PART-II
FORM- 11

Calculation of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. no.	Name of the Assets[1]	Gross Block as on 31.03.2014 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.19	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.19
	1	**2**	**3**	**4= Col.2 X Col.3**
1	Land*			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
	TOTAL			
	Weighted Average Rate of			
	Depreciation (%)			

**Provide details of Freehold Land, Leasehold Land and Land under reservoir separately*

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

PART-II
FORM- 12

Statement of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Opening Capital Cost						
	Closing Capital Cost						
	Average Capital Cost						
	Freehold land*						
	Rate of depreciation						
	Depreciable value						
	Balance useful life at the beginning of the period						
	Remaining depreciable value						
	Depreciation (for the period)						
	Depreciation (annualised)						
	Cumulative depreciation at the end of the period						
	Less: Cumulative depreciation adjustment on account of un-discharged liabilities deducted as on 01.04.2009/Station COD, whichever is later						
	Less: Cumulative depreciation adjustment on account of de-capitalisation						
	Net Cumulative depreciation at the end of the period						

1. In case of details of FERV and AAD, give information for the applicable period.

(Petitioner)

PART-II
FORM- 13

Calculation of Weighted Average Rate of Interest on Actual Loans[1]

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-3 and so on						
Gross loan - Opening						

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculation in Original currency is also to be furnished separately in the same form.

(Petitioner)

PART-II
FORM- 13A

Calculation of Interest on Normative Loan

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Gross Normative loan – Opening						
	Cumulative repayment of Normative loan upto previous year						
	Net Normative loan – Opening						
	Add: Increase due to addition during the year / period						
	Less: Decrease due to de-capitalisation during the year / period						
	Less: Decrease due to reversal during the year / period						
	Add: Increase due to discharges during the year / period						
	Net Normative loan - Closing						
	Average Normative loan						
	Weighted average rate of interest						
	Interest on Loan						

(Petitioner)

PART-II
Form -13B

Calculation of Interest on Working Capital

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	**2**	**3**	**4**	**5**	**6**	**7**	**8**
1	O & M Expenses						
2	Maintenance Spares						
3	Receivables						
4	Total Working Capital						
5	Rate of Interest						
6	Interest on Working Capital						

(Petitioner)

PART-II
Form -13C

Other Income as on actual /anticipated COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Parameters	**Existing 2013-14**	**2014-15**	**2015-16**	**2016-17**	**2017-18**	**2018-19**
1	Interest on Loans and advance						
2	Interest received on deposits						
3	Income from Investment						
4	Income from sale of scrap						
5	Rebate for timely payment						
6	Surcharge on late payment from beneficiaries						
7	Rent from residential building						
8	Misc. receipts (Please Specify Details)						
…	…						
…	… (add)						

(Petitioner)

PART-II
Form -13D

Incidental Expenditure during Construction

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Parameters	Upto Schedule COD	Up to actual/anticipated COD
A	Expenses:		
1	Employees' Benefits Expenses		
2	Finance Costs		
3	Water Charges		
4	Communication Expenses		
5	Power Charges		
6	Other Office and Administrative Expenses		
7	Others (Please Specify Details)		
8	Other pre-Operating Expenses		
	……		
	……		
B	Total Expenses		
	Less: Income from sale of tenders		
	Less: Income from guest house		
	Less: Income recovered from Contractors		
	Less: Interest on Deposits		
	…..		

(Petitioner)

PART-II
FORM- 14

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of the Petitioner _____

Name of the Generating Station _____

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	**Loans**									
1.1	**Foreign Loans**									
1.1.1	**Foreign Loan 1**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.2	**Foreign Loan 2**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.3	**Foreign Loan 3**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign									

Sl. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**
	Exchange Rate Variation									
	Hedging Cost									
1.1.4	- -									
	- -									
	- -									
1.1	**Total Foreign Loans**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	**Indian Loans**									
1.2.1	**Indian Loan [1]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	**Indian Loan [2]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.3	**Indian Loan [3]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	

Sl. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**
	Financing charges	--	--		--	--		--	--	
1.2.4	- -	--	--		--	--		--	--	
	- -	--	--		--	--		--	--	
	- -	--	--		--	--		--	--	
1.2	**Total Indian Loans**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1	**Total of Loans drawn**									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	**Equity**									
2.1	**Foreign equity drawn**									
2.2	**Indian equity drawn**	--	--		--	--		--	--	
	Total equity deployed									

Note:

1. Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible

2. Applicable interest rates including reset dates used for above computation may be furnished separately

3. In case of multi unit project details of capitalisation ratio used to be furnished.

4. Detailed calculation of IDC (Actual drawl and repayment dates and amount, rates of interest, etc.) should be furnished.

(Petitioner)

PART-II
FORM- 14A

Actual cash expenditure

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

	Quarter-I	**Quarter-II**	**Quarter-III**	**Quarter-n (COD)**
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)

PART-II
FORM- 15A

Design energy and peaking capability (month wise)- ROR with Pondage/Storage type new stations

Name of the Petitioner _____

Name of the Generating Station _____

Generating Company…….…….			
Name of Hydro-electric Generating Station : ……			
Installed Capacity: No of units X .MW=			
Month		Design Energy* (MUs)	Designed Peaking Capability (MW)*
April	I		
	II		
	III		
May	I		
	II		
	III		
June	I		
	II		
	III		
July	I		
	II		
	III		
August	I		
	II		
	III		
September	I		
	II		
	III		

October	I		
	II		
	III		
November	I		
	II		
	III		
December	I		
	II		
	III		
January	I		
	II		
	III		
February	I		
	II		
	III		
March	I		
	II		
	III		
Total			
*As per DPR/TEC of CEA dated……			
Note :			
Specify the number of peaking hours for which station has been designed.			

(Petitioner)

PART-II
FORM- 15B

Design energy and MW Continuous (month wise)- ROR type stations

Name of the Petitioner _____
Name of the Generating Station _____

Generating Company…….……..			
Name of Hydro-electric Generating Station : ……			
Installed Capacity: No of units X .MW=			
Month		Design Energy* (MUs)	MW continuous*
April	I		
	II		
	III		
May	I		
	II		
	III		
June	I		
	II		
	III		
July	I		
	II		
	III		
August	I		
	II		
	III		
September	I		
	II		
	III		

October	I		
	II		
	III		
November	I		
	II		
	III		
December	I		
	II		
	III		
January	I		
	II		
	III		
February	I		
	II		
	III		
March	I		
	II		
	III		
Total			
*As per DPR/TEC of CEA dated……			

(Petitioner)

PART-II
FORM- 16

Liability Flow Statement

Name of the Petitioner _____
Name of the Generating Station _____

Party	Asset / Work	Year of actual capitalisation	Original Liability	Liability as on 31.03.2014	Discharges (Yearwise)	Reversal (Yearwise)

(Petitioner)